

Court-II

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 259 of 2014 & IA Nos. 424 and 446 of 2014

Dated : 16th December, 2014

**Present : Hon'ble Mr. Justice Surendra Kumar, Judicial Member
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

In the matter of:

**M/s Indiabulls Power Ltd. Appellant(s)
Versus
Maharashtra Electricity Regulatory Commission & Anr. Respondent(s)**

Counsel for the Appellant (s) : Mr. Anurag Sharma
Counsel for the Respondent (s) : Mr. Buddy A. Ranganadhan and
Mr. S. Venkatesh for MERC

ORDER

Learned counsel for respondent No.1, namely State Commission, prays for three weeks time to reply, if any. According to the appellant's counsel, Respondent Nos. 2 to 6 have been served and inspite of services none has appeared on their behalf. Respondent No.7 has not been served for which Dasti service is permitted to the appellant.

The IA No. 442 of 2014, seeking stay against the impugned order, as per learned counsel for the appellant, should be taken with the main appeal hearing. One **IA No. 469 of 2014** has been filed on behalf of appellant seeking amendment in the facts, the cause title. Issue notice to both the parties on this IA because hearing the other side is also necessary for disposal of these amendments, regarding amendment of facts sought by the appellant. This IA shall be heard on the next date of hearing.

Post the matter for hearing on **02nd February, 2015.**

**(T. Munikrishnaiah)
Technical Member**

**(Justice Surendra Kumar)
Judicial Member**

sh/vg